

OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs), DELHI

ORDER

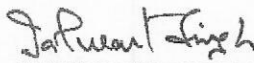
In modification of the Circular No. 23780-23966/CIS/Comp./2016, dated 04.07.2016 and the order No. 28529-28589/GENL/HC/2015, dated 18.09.2015 of this Office and to streamline compliance of the directions of the Hon'ble Supreme Court of India passed in order dated 10.10.2018 in I. A No. 34/1999 in W.P.(C) No. 13029/1985 titled as M C Mehta vs. Union of India & Ors., following guidelines are hereby issued regarding specified miscellaneous applications to be filed before Criminal Courts:-

The miscellaneous applications for bail, release of articles/case property, disposal of articles/case property, release of personal search articles, filed by the police officials/parties shall be filed only at the respective filing counters/facilitation centres at the designated windows/counters of each district in respective Court complexes, for centralized registration of such applications.

All the Ld. Judicial Officers shall ensure that such miscellaneous applications are not filed directly in the Courts. These applications shall be received and registered at the respective filing counters and same shall be forwarded to the concerned Courts for further proceedings.

Such miscellaneous applications filed till 11.30 AM shall be taken up at 2.00 PM on the same day by the concerned Courts and the applications filed after 11.30 AM shall be taken up on the next working day at 2.00 PM by the concerned Courts.

On a Court holiday or where such applications are to be filed before the Duty Magistrates, the said applications shall be directly filed before the said Court, but the staff posted in the said Court shall make entries of the same in the CIS.

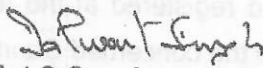
  
(TALWANT SINGH)  
District & Sessions Judge (HQs)  
Delhi

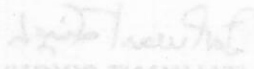
No. 67687-837  
Gen./HCS/2018

Dated, Delhi the 26 OCT 2018

Copy forwarded for information and necessary action to:-

- 1) The Ld. District & Sessions Judges, North-West District/South District / South-West District / North District / South-East District / East District / New Delhi District /Shahdara District / North-East District / West District, Delhi/New Delhi, with the request to circulate the same amongst all the Judicial Officers dealing with Criminal matters of their respective District.
- 2) Additional Sessions Judges, Central District, Tis Hazari Courts, Delhi.
- 3) CMM/ACMMs and all the MMs, Central District, Tis Hazari Courts, Delhi.
- 4) Chief Prosecutor, Central & North Police District, Tis Hazari Courts, Delhi with request to bring this to the notice of all the concerned PPs/APPs.
- 5) Deputy Commissioner of Police, Central and North Police District, Delhi with request to bring this to the notice of all concerned SHOs.
- 6) The Officer-In-Charge, Litigation Branch & Admn. Branch - III, Central District, Tis Hazari Courts, Delhi.
- 7) The Branch Incharge, Facilitation Centre/ Filing Section (Central) / Admn. Branch-III, Tis Hazari Courts, Delhi.
- 8) Ld. Web.Site Committee, Hindi/English, Tis Hazari Courts, Delhi.
- 9) PS/Reader to the undersigned.

  
District & Sessions Judge (HQs)  
Delhi

  
(Rajwant Singh)  
District & Sessions Judge (HQs)  
Delhi